S.O. 4280(E).—In the notification of the Government of India in the Ministry of Corporate Affairs vide number G.S.R. 852 (E), dated the 15th November, 2019, published in the Gazette Of India, Extraordinary, Part II, Section 3, Sub-section (i), dated the 15th November, 2019, (i) in page 11, in line 30, for “financial creditor” read as “appropriate regulator”; (ii) in page 11, in line 32, for “financial creditor” read as “appropriate regulator”.  

[F. No. 30/4/2017–Insolvency Section]  
GYANESHWAR KUMAR SINGH, Jt. Secy.